## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## Appeal No. 234 of 2006

Dated: 25th March, 2009

Present :	Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. A.A. Khan, Technical Member		
Chodavaran Cooperative Sugar Ltd. Versus			Appellant (s)
Transmission	Corporation of A.P. 8	& Anr.	Respondent (s)
Counsel for t	he Appellant/ (s)	: Mr. R. Venkata Ramani & Mr. V. Pattabhi Ram	
Counsel for t	he Respondent (s)	: Mr. A. Suba Rao for Resp Mr. K.V. Mohan & Mr. K.V. Balakrishnan for 7	

## <u>ORDER</u>

There is no dispute in the fact that the point of issue raised in this appeal has already been decided by the full bench of this Tribunal in AppealNo.1,2,5,6,7,8,9,10,12,15,16,17,18,19,20,21,22,34,46, 487,48,49,50,58, 67 and 80 of 2005 judgment dated 2.6.2006 and all these appeals were allowed.

It is pointed out that against the said decision in those appeals parties have filed the appeal in Supreme Court, which is pending. However, this Tribunal is bound by the decision taken by the Full Bench of this Tribunal, which decided the point in favour of the appellant. Hence, this appeal also is liable to be allowed in terms of the reasonings given in those appeals.

Accordingly the appeal is allowed.

(A.A. Khan) Technical Member (Justice M. Karpaga Vinayagam) Chairperson